84

SHRIMATI SUM1TRA G. KULKAR-NI : Sir. it is a matter of the death of four persons.. If the drilling rig is intact, how is it that nobody can reach it and they had to land four miles away?

Indian Railways

SHRI Z. R. ANSARI: The helipad was damaged.

SHRIMATI SUMITRA G. KULKAR-NI: Four persons have died, but crew were not hurt. There is some connection between these things. But the question. . .

MR. CHAIRMAN All these matters will be made clear after the enquity is over. They are going to get the Report and it will be placed before the House. They are not going to hide anything.

SHRIMATI SUMITRA G. KULKAR-NI: My question was, what was the dnmage. And if there is no damage, then ...

MR. CHAIRMAN; It is not yet estimated. Who knows it?

ANNOUNCEMENT RE RESIGNATION SHRI UMASHANKAR DIKSFfIT

MR. CHAIRMAN: I have to inform Members that I have received a letter from Shri Umasbankar Dikshit, a Member representing the State of Utter Pradesh resigning his seat in the Rajya Sabha. I have accepted his resignation with effect from the 10th January, 1976.

THE INDIAN RAILWAYS (AMEND-MENT) BILL, 1976

THE MINISTER OF RAILWAYS (SHRI KAMLAPATI TRIPATHF); Sir, I beg to move:

"That the Bill further to amend the Indian Railways Act, 1890, be taken into consideration."

This Bill seeks to replace the Indian Railways (Amendment) Ordinance, 1975 which was promulgated by the President on the 15th September, 1975.

Experience has shown that at times and in certain areas goods are not promptly unloaded from the railway wagons and are not promptly removed from the goods-sheds. There is a tendency on the part of the traders to use railways wagons and

goods-sheds as warehouses. The congestion in goods-sheds results in detention to wagons in the yards. The congestion in the serving yard further sets in motion a chain reaction of hold-up of loaded wagons en route and restrictions on fresh bookings. Moreover, and more important, nonremoval or slow removal of goods from stations may also result in scarcity of these goods in the market. Unsocial elements try to create such an artificial scarcity. This House has expressed concern in the past about such accumulation of goods and wagons at important rail terminals.

[The Vice-Chairman (Shri V. B. Raju) in the Chairl

The normal procedure for disposal of unclaimed goods is laid down in Section 56 read with Section 55(21 of the Indian Railways Act. Compliance of procedure laid; down in these sections is time-consuming and takes at least four to six weeks before goods can be auctioned. The existing law also does not empower the administration to dispose of goods, even the essential commoduties, otherwise than by public auction.

The Bill now gives powers to the Central Government to notify certain stations where goods can be disposed of more speedily, if the same are not removed within even days after termination of transit. The Bill contains adequate safeguards to protect the interest of genuine trade. Special provision has been made in respect of essential commodities. If any special commodities remain undelivered for more than seven days after termination of transit, the Central Govern-\ ment or the State Government can direct the railway administration to transfer them to it or to such agency, cooperative society or other person under its control on payment of fair price. The owner of the goods is entitled to receive the price or sale proceeds of such goods after payment of charges due to the Railway administration.

The scheme does not hamper normal trade in any way and is in the best public interest. The special procedure laid down in the Bill! does not apply to all stations, but only to | a few notified stations. At present only 14 stations have been notified. The powers conferred by the Bill would be invoked only to deal with abnormal situations when the wagons are misused by some persons as go.

The question Was proposed.

85

SHRI SANAT KUMAR RAH* (West Bengal): Mr. Vice-Chairman, Sir. we are discussing today the Indian Railways (Amendment) Bill, 1976. I welcome this Bill, but I must say that it is an overdue and belated Bill. Why was the Government, since 1972 when the other amendment was passed in this House, keeping silent for three long years? The Railways could have earned much more revenue. Sir. in our country there are traders who are interested in the bus ness of scarcity and superprofits. So long businessmen of this type have been using railway wagons as warehouses at the cost of Railway revenue. 1 would like to know from the Minister how mudh loss the Railways have incurred on account of this. Sir, not only the traders, but I should say, some Railway employees are also involved in conniving with the black traders who are deal-ingin black trades. At many stations, there are traders who always make deals with some Railway employees. In spite of the weeding-out campaign, there are some employees who are in connivance with such black traders. The amendment of 1972 regarding reduction of the period from 30 days to 7 days for taking delivery after the termination of transit, did not work. The Minister has already said that. And it did not help in effectively dealing with the problem. That has also been stated by the Minister and in the Statement of Objects and Reasons. Since then 1973, 1974 and 1975 have passed. Why didn't the Railway administration come in time with this sort of Bill ? Sir, there is another thing. Sometime back we passed an increase n the rates of wharfage. What about the increase in revenue of the Railways since the passing of that measure? I think these losses—losses in pilferage, theft and black deals of traders—will come to Rs. 100 crores per year. I have calculated it on the basis of the literature of the Railway administration.

Sir. the Railway administration has failed in its task of increasing its revenue. The Railway administration is always in the red. It is going to be liquidated if it goes on incurring losses from day to day and takes money from the Central Government and pays dividend and increases its rates year after year. This is the situation of the Railways. Who is responsible for that ? Ulti-

I would also like to say that I do not find any sort of constructive criticism I about the Railway Board and their activities from the Minister or other authoriths. I Their activities should be corrected. There . is lot of scope for correcting them. Under this Bill there are special pro-I cedures for auction. I welcome it and would say that such procedures should be taken up seriously so that the revenue of the railways is augmented. These procedures will operate in 14 stations which have been notified by the Government.

j During the period of operation of this procedures. [think small businessmen will be harassed. There is provision for registered notice before the auction. I would like to know whether the registered notice will reach the consignee within the limited period of 7 days. If not, what would be his fate?

In the name of social burden, railways have been incurring losses. I say that there should be a proper and rational definition l'or this term 'social burden'. We have talked in this House that bamboos are being supplied to big monopolists for manufacturing paper in the name of so-| cial burden. This is not social burden, i I want a proper definition from the Minis-I ter for this term 'social burden'. If something is done really for the sake of social burden, then people will bear anything. But that must be really for the welfare of the society. In the name of social burden if wagons are allowed to remain idle or wagons are released after taking bribes or if wagons are allowed to use as warehouses, then we will oppose it.

The wagon industry is in a very bad shape. Governments have orders for supplying 14,000 wagons. But the Railway administration has suspended the wagon industry resulting in the stoppage of all ancillary industries concerning the railways. The manufacturers of wagons have their own grievances that the Railway administration do not supply axle box and wheel sets in time. So all these are kept idle in the godown. Wagon business is a. huge operation in the Railways and the traders, manufacturers and some important railway employees are involved in this. This wagon business from top to bottom should J be streamlined so that corrective measures

Indian Railways

87

Wagon demand abroad is increasing. I think our Railways can easily meet 30 per cent of that demand. Our domestic demand is also increasing. From the brief statement given by the Minister, I find that the number of wagons loaded increased from 5,90,000 in June 1975 to 6,28.992 in July 1975.

So. th» increase has been at the rate of 7.10%. Similarly, wagon revenue-earning tonnage has also increased by 3.69%. Sir, I shall not go into all these details. But I would only like to ask the honourable-Minister as to why. when our wagon loading has increased, when the revenue-earning wagon tonnage has increased and when the demand for our wagons abroad is increasing, the wagon industry, especially in West Bengal, is being kept in suspense. This is the question that I would like to ask.

Sir, this Bill is a very limited one and there is little scope for speaking. But I would like to urge. upon the Minister to see that ' these things are seriously taken into consideration so that the whole system relating to wagons in the Indian railways is thoroughly overhauled and is scrutinised in detail.

Sir, in the name of social burdens, we had to incur an expenditure of Rs. 169 crores in 1970-71. It was Rs. 282 crores in 1974-75 and it is estimated that it will be 138 crores of rupees in 1975-76. This is the amount for what is called the social burdens. The railway administration is always taking the risk of incurring losses. This social burden will gradually increase and that 1 know. But. again, I demand that the Minister should seriously consider as to which kind of social burdens the railway administration should take on its shoulders particularly when we are facing the problems of shortage of foreign exchange and when we are not enhancing the export of our wagons abroad. The railways can always meet about 30-40% of the foreign demand for our wagons and

this is according to the statistics given in the document supplied by the administration.

(Amdt.) Bill, 1976

Another thing I would like to mention: I find from the report that during this period of emergency, the West Zone Railways have less goods traffic. On the other hand, the other Zonal Railways have increased goods traffic. What is the reason for the West Zone Railways' less goods traffic? Though I have mentioned the defects with regard to the whole wagon system. I would like to tell that during this period of emergency, the railways have made some achievements and they have produced some good results. Well, I think, the railways must do many more things in the future. Now that the emergency has given the preen signal, the railways should be out of corruption and corruption should completely weeded out from within the railway administration. Then only we would be able to urge upon the people morally to root out corruption saying that the railways have done it and are doing it honestly and sincerely. Since the railways are a national asset, we the people of this country should seriously tr.y of protect the entire railway systemI which is our national asset.

With these words. Sir. I support this Bill.

SHRI NABIN CHANDRA BURAGO-HAIN (Assam); Sir. I rise to speak on J this amending Bill. Shri Sanat Kumar Raha was sorry for the delay in the introduction of the Bill. But I welcome it since it is better to be late than never.

Sir the various requirements which are | to be complied with under Sections 55 and 56 of the Railways Act. 1890, take much time and it takes much time to dispose of the goods .by auction belonging to the people who fail to take delivery.

In spite of the emergency, Sir, the antisocial reactionary traders have not given un the'i nefarious action of exploiting the situation with the purpose of having better profits and more and more exploitation of the special situation arising out of the stop-pate of supply of essential goods. So, Sir. to put a stop to such activities of the profiteers, black-marketeers and hoarders* this Bill is brought forward for the purpose of making wagons available on every occasion. This conduct of anti-social people not only creates scarcity of wagons but it prevents other people also to come forward. So this provision, new provision, of the Bill will surely, I think, help the situation and will also put a stop to the bad deeds of the profiteers, black-marketeers and hoarders.

The Ordinance the promulgated 25thSeptember. 1975, amending the IndianRailways Act. 1890. provides specialprocedure for speedy disposal of goodswhich are not cleared within seven daysafter the termination of their transit. It also provides that such disposal should beby transfer to the Central Government orto a State Government or to an agencynominated by such Government, in thecase of essential commodities required tobe made available at fair prices and bypublic auction TheOrdinance also other cases. in all provides that the specialprocedure would be applicable only at such stations as the hon. Minister has stated. It will now be applied only to 10 stations. I think, by and large, it will be extended to other stations also when there is needfor a quick clearance of goods having regard to the volume of traffic and storagespace available and other relevant factors.

Besides adopting such amendments for improvement of the situation by preventing unscrupulous traders, black-marketeers and profiteers, some other measures for improving the availability of wagons are also very badly called for. As Mr. Raha lost now stated, our wagons industry suffers from not having much encouragement of the Railway authorities. What is the present position of the wagon availability ? Wagons position in the country has considerably contributed to the bottleneck of our traffic. On many an occasion, the shortage of wagons has created artificial scarcity or has failed to carry the expected railway j*oods traffic. Wagon availability for trade is a function of both physical number of wagons available with the Railways as well as their turn-round, that is, the time-lag between wo successive

loadings of the same wagon. Increased: turn-round will improve things and help speadier release of wagons.

Sir, the Indian Railways depend on, wagons manufactured within the country. There is a scaling down in the target of production of wagons in the railway work-The Railways had 21 workshops shops. previously but now the number of work-. shops producing wagons has been decreased to a great extent. So far as I know, only j three workshops are producing wagons.

Only three workshops, the Golden Rock workshop, the Amritsar workshop and the Samastipur workshop, are engaged in this work at present. The others are closed.

Sir, what are the figures of wagon production in 1974-75. It is observed that the Railways' requirement of wagons in terms of four-wheeiers during the Fifth: Plan period, as indicated in the documents, would be about one lakh wagons. It is creditable that there was improvement in the turn round of Sir, the Railways must improve wagons. production for the following reasons; Sir, India is a vast country, and also India from drought and flood off and on. suffers The starv-tng people because of droughts and floods need the supply of essential goods. On many an occasion, the Railway Ministry takes the ground that it cannot produce i wagons all of a sudden to meet the needs I created out of drought and flood. Ministry should know that enough number of wagons are to be made available at the time of flood or drought, and these wagons may give a great relief to the people suffering on account of drought and flood by carrying essential goods. Sir, India is a very big country and it covers hundreds and thousands of miles. to meet the dire needs at the time of adversity, I think the Railways should produce more wagons.

Sir. the potential of the wagon industry is revealed as follows: In 1958-59, they produced 12,500 wagons; in 1964-65, they produced 27.565 wagons which was the peak period. But the order of the Railway Board in 1966 to peg the output at 24,000 came as a rude shock. Since then, the railway workshops have defaulted in pro-

[Shri Nabin Chandra Buragohain]

during a good number of wagons which the country needs. Sir, it is also a very good thing that we are having exports too. It has also to be considered. We are to cater not only to our needs but also to the needs of poor and friendly countries. It is a good th'ng that India has been able to export wagons to East Africa. Hungary, Korea, Sri Lanka, Taiwan, Burma, Sudan, Ghana, Poland, Iran and Yugoslavia in stiff international competition.

Sir. from the studies and statistcs, it seems that the shortage may coninue for several years. We should not think of putting a stop to wagon export to these friendly countries because we want that our friendship with these: coltintries should grow thicker and thicker.

Sir, I would like to lay emphasis on another point. From the records, the hon. Minister will find that indents throughout the country are not so easily honoured even now. That means, there is even a shortage of wagons.

Sir. this is a very important point. This was raised in the question Hour also to Our wagons are the scenes of acci dents due to want of repairs to them. has been found out that too much cor- j rosien of these wagons on rails is taking If damages to them are not re paired in time, the result will be that not only the health of Railway administration will be adversely affected but there be occasions for more and serious accidents, So, I hope the hon. Minister will ensure I that timely action is taken about the main tenance of these wagons (Time bell rings). workshops for repair I Therefore, more work are needed in the country.

THE VICE-CHAIRMAN (SHRI V. B. RA3U): Please complete.

SHRI NABIN CHANDRA BURAGO-HAIN: Sir. I hope that these new provisions will to a great extent help in meeting the needs of our time and also improve the wagon ava'lability. With these words. 1 support the Bill. Thank you.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेण): उप-प्रभाष्ट्रक महोदय, रेल मंत्री जी इस देश के प्रकांड विद्वान हैं, भारतीयता के प्रतीक हैं, देश उन पर गर्व करता है और आशा करता है कि जब कि आज भी इस सर्वोच्च शक्तिमान संस्था में विदेशी भाषा का बोलवाला है और देशी भाषा की अव-हैलना है, उस समय पंडित जी जैसे विद्वान मंत्री अन्य मंत्रियों के लिए खादर्श उपस्थित करेगे और विधेयक प्रस्तुत करने में विदेशी भाषा का प्रयोग नहीं करेंगे ।

शो योगेन्द्र शर्मा (विहार) : पंडित जी ने तो विदेशी भाषा काही प्रयोग किया ।

श्री नागेश्वर प्रसाद शाही: मैंने यही निवेदन किया था।

उपसभाध्यक्त (श्री बो॰ बो॰ राजू): शर्मा जीको जबाब देने की जरूरत नहीं है। श्राप बिल पर बोलिए ।

थी नागेश्वर प्रसाद शाही : श्रीमन, जिस बात की णिकायत राहा साहब ने की है उसी को कवर करने के लिए यह विद्येयक प्रस्तुत किया गया है ताकि व्यापारी लोग वैगनों का इस्तेमाल गोदाम केलोर पर न कर सकें। परन्तु रेलवे अधिकारियों को यह देखना होगा कि इस विधयक के बावजुद भी इस तरह की गुंजाइण है कि अपापारी इसका इस्तेमाल कर सकता है। यह गंअ/इश यों होती है कि जिस समय गाल वैगनों द्वारा स्टेशन पर पहुंचता है. तो जिस व्यापारी का माल पहुंचता है वह उस बाबू से पहले से ही मेल रखता है जो वैगन ग्रराइबल को रजिस्टर म नोट करता है। माल का वैगन स्टेशन पर पहुंच जाने के बाद भी बाब, उसको रजिस्टर पर नोट नहीं करता है सीर एक दो दिन का माणित रख देता सीर दो दिन के बाद वह नोट करता है। हर वड़े शहर में ऋौर हर वड़े स्टेशन पर व्यापारी शौर रेलवे के बाब के साथ सम्बन्ध रहते हैं और इस काम के लिए गहरी रकम वंधी रहती है। इस तरह से रेल के बाब् स्रौर व्यापारी के कन्नाइवैस से वैगनों का ऐराइबल नोट नहीं किया जाता है और उसके नोंट करने में डिले की जाती है।

उसमें डिले करते हैं। उसके लिए कोई इमी जिएट चेकिंग की व्यवस्था नहीं है कि रोज वह रजिस्टर चेक किया जाए जिसमें वैगन्स का एराइवल नोट होता है। जिस उद्देश्य से यह विधेयक लाया गया है उसके साथ-साथ इस तरह का प्रावधान हो जाए कि जिन-व्यवसाइयों का माल रेलवे की लापरवाही के कारण समय से नहीं पहुंचता उनको रेलवे कम्पेनसेशन दे । फर्ज करें कि किसी बुकिंग स्टेशन और एराइवल स्टेशन के बीच सात दिन का समय होना चाहिए और सात दिन के अन्दर माल नहीं पहुंचता उस हालत में रेलवे व्यापारी को कुछ कम्पेनसेशन जरूर दे। उससे रेलवे को लाभ यह होगा कि म्राज जो माल रोड टांसपोर्ट से जा रहा है वह रेलवे की स्रोर डाइवर्ट होगा सौर व्यापारी में इस तरह की भावना बढेगी कि अगर उसका नकसान रेलवे की लापरवाही से होता है तो उसके लिए रेलवे कम्पेनसेशन देने को तैयार है।

श्रीमन्, मैं माननीय रेलवे मंत्री महोदय का ध्यान एक विशेष तथ्य की ग्रोर ग्राकर्षित करना चाहता हं कि 1973 में जिस समय समस्तीपुर बाराबंकी मीटर गेज लाइन के कन्वर्शन का फैसला हुआ और उसके लिए बजट एलाटमेंट हुआ उस समय सदन में एनाउन्स किया गया था रेलवे की स्रोर से कि मार्च 1976 तक यह प्रोजेक्ट कम्प्लीट हो जाएमा और 41 करोड का एस्टीमेट उसके लिए स्वीकार किया गया था । ग्रभी तक 10 करोड़ रुपया भी उस पर खर्च नहीं हुआ है और मार्च 1976 आने वाला है और 41 करोड़ का एस्टीमेट वहा कर 48 करोड़ कर दिया गया। हम लोगों को आणंका इस बात की है कि 1980 तक जब तक इस प्रोजेक्ट को पूरा करने की बात कही जाती है, यह एस्टीमेट 48 करोड़ से बढ़ कर 80 करोड़ हो जाएगा और फिर शायद यह न कहा जाए कि इस प्रोजेक्ट को पूरा करने के लिए पैसा नहीं है। इसलिए मैं माननीय मंत्री महोदय से निवेदन करता हं कि चाहे 'वर्ल्ड बैंक से जोन ले कर हो, चाहे जैसी व्यवस्था हो. कन्वर्शन के इस प्रोजेक्ट को शीद्याति-शीझ परा करने की कोशिश होनी चाहिए. भ्रन्यथा उसक्षेत्र की बहुत हानि हो रही है। उस क्षेत्र में कोई इंडस्ट्री नहीं लगती क्योंकि इंडस्ट्रियलिस्ट्स कहते हैं कि छोटी लाइन पर उनकी बड़ी मशीनें नहीं ब्रा-जा सकतीं ।

गोरखपूर में एक विशेष कठिनाई की स्रोर मैं माननीय मंत्री महोदय जी का ध्यान श्राकिषत करना चाहता हं ग्रीर वह है बीच शहर में ग्रोवर-व्रिज का सवाल 1

उपसमाध्यक्ष (श्री वी० बी० राज) : शाही जी, यह तो आप रेलवे बजट पर भी बोल सकते हैं, ग्रापको मौका मिलेगा ।

श्री नागेश्वर प्रसाद शाही : इस विधेयक पर मैं थोड़ी सी बात कह रहा हं ताकि पंडित जी का ध्यान आकर्षित हो जाए । बहुत बड़ी कठिनाई है।

श्रीमन, सारा टैफिक बन्दहो जाता है । ग्रोबर-ब्रिज की यह मांग सालों से चली या रही है । यह इतना छोटा सा मामला है कि अगर पंडित जी का ध्यान चला जाए तो पूरे शहर को राहत हो जाए।

एक चात में, श्रीमन्, ग्रीर कहना चाहता हं कन्वर्णन के सिलसिले में । उसके बाद खत्म कर दुंगा । राहा साहब ने बात उठाई थी वैगन इंडस्ट्री की । बंगाल में मख्य मंत्री जी के जोर से इतना तक सम्भव है कि रेलवे में दो-चार हजार कर्मचारी जिनके लिए कोई काम नहीं है पूर्वी रेलवे में ग्रीर पूर्वी-दक्षिणी रेलवे में रेल के पे-रोल पर रखें हए हैं। उनके लिए कोई काम नहीं है मगर रेल की हिम्मत नहीं है कि उनको सलग कर दें। लेकिन दूसरी तरफ पूर्वोत्तर रेलवे में पूर्वी उत्तर प्रदेश के क्षेत्र में रेख के काम के लिए भी पैसा नहीं मिलता । मैं रेल मंत्री जी से निवेदन करना चाहता है कि मझे किसी

श्री नागेश्वर प्रसाद शाही

प्रान्त के खिलाफ कुछ नहीं कहना है मगर मैं यह अवश्य निवेदन करना चाहता हं कि जहां ग्रौर क्षेत्रों में इस तरह की व्यवस्था है कि हजारों कर्मचारी बिना काम के रेलवे के पे-रोल पर रखे हए हैं वहां पुर्वोत्तर रेलवे के इस कन्वर्शन के काम के लिए रुपए की उपलब्धि का प्रयास जरूर होना चाहिए । धन्यवाद ।

श्री कमलापति विपाठी : मान्यवर, यह बिल एक खास विचार से पेश किया गया है ग्रीर इस का दायरा भी बडा संकृचित है। यह देखा गया कि माल भेजने वाला और जिसके नाम माल भेजा जाता है वह स्टेशनों पर ग्रपने वैगन्स को जल्दी ग्रनलोड नहीं करते और इस तरह से जो गड़स शेड होता है उसका ग्रीर वैगन्स का भी उपयोग ग्रपने गोदाम के रूप में करते हैं। डेमरेज भी दे देते हैं. बारफेज भी दे देते हैं. लेकिन उसके बाद भी बैगत्स को खाली नहीं करते या गोदाम में उन का माल अनलोड हो गया है तो उसको हटाते नहीं या उसको देर से उठाते हैं। कभी-कभी ऐसे लोग जिनको ग्राप ऐंटी सोशल कह सकते हैं, समाज के प्रति जिन की धारणाएं ऐसी है कि वे केवल ग्रपने स्वार्थ की सिद्धि के लिए ग्रावश्यक पदार्थी का संकट बाजार में पैदा कर दें, ऐसा करते हैं। ऐसे शियल कमोडिटीज जिन को ग्राप कहते हैं उन को ग्रगर समय पर बाजार में नहीं पहुंचाया तो एक प्रकार से उनका स्रकाल पैदा हो जाता है और उन. की कीमत बढ़ जाती है सौर फिर वे उसका लाभ उठाते हैं। यह भी होता रहा है। मैं राहा जी की इस बात से सहमत हं कि इस बिल को हम देर में लाए। बहुत पहले इसको द्या जाना चाहिए था क्योंकि बहत दिनों से इस प्रकार की कार्यवाहियां की जा रही थीं । लेकिन देर आयद दूरुस्त आयद । एक सही काम किया गया, देर से ही सही, लेकिन अब किया गया है और खाली इस बिल की मंशा इतना है कि इस तरह का लाभ

जो लोग उठाते हैं रेलवे के बैगन्स से या गृड्स शेंड्स से और बाजारों में एक ग्रकाल ग्रौर संकट की स्थिति पैदा कर देते हैं पदार्थों का स्रभाव पैदा कर देते हैं ईस चीज को हम रोक सकें । इसके लिए यह बिल पहले आर्डनेंस के रूप में आया क्योंकि पालियामेंट का सेशन हो नहीं रहा था, इमरजेंसी भी लगी थी और इस लिए यह सोचा गया कि पालियामेंट का सेशन जब होगा तो इस बिल को पास करा लेंगे। इस लिए म्राडिनेंस के रूप में इस को निकाल दिया गया।

वर्तमान रेलवे एक्ट में यह अमेंडमेंट है। रेलवे ऐक्ट 1890 का बना हुआ है और उसमें बहुत ग्रमेंडमेंट की जरूरत है ग्रीर मैं यह सूचना दूं मान्यवर, कि हमारे रेलवे के विभाग में रेलवे एक्ट का संशोधन करने के लिए एक अध्ययन हो रहा है और काफी काम उस पर हो चुका है । क्योंकि यह लगभग सी वरस पुराना एक्ट है, इस में ग्राज की बदली हुई स्थिति में बहुत कुछ परिवर्तन करने की जरूरत है। बहरहाल, इस बिल द्वारा हम कोई खास परिवर्तन नहीं कर रहे हैं, सिर्फ 56 ए के बाद चार ग्रीर उपचाराग्रों को जोड रहे हैं 56-बी०, सी० डी०, ग्रीर ई० ग्रीर उसमें एक प्रोसीजर एडाप्ट कर लिया गया है ग्रीर वता दिया गया है कि जिसके माध्यम से हम व्यापारियों की इस प्रक्रिया को रोकने की चेप्टा करेंगे। यही इस का मंशा है। इस का सभी लोग स्वागत कर रहे हैं। इस के बाद बहुत से ऐसे प्रधन उठा दिए गए, जिन के लिए आप ने स्वयं ही कहा कि वे सवाल तो ऐसे हैं कि जो महीने भर बाद रेलवे बजट ग्राएगा उस में उठाए जा सकेंगें। वैगन इंडस्ट्री की बात है, उसमें काइसिस क्यों पैदा हो गई, वैगन इंडस्टी की क्या कैपेसिटी है, देश में उन की कितनी अखरत

हमारे यहां कोई पुल बन रहा है वह क्यों नहीं जल्दी परा किया जाता, एन • जी • को बी॰ जी॰ में बदलने के लिए समस्तीपुर से बाराबंकी का जो निश्चय किया गया है वह गाम क्यों नहीं हो रहा है ये जो जाही जी ने बातें पूछी हैं, सही हैं। ये बाते श्रापको रेलवे दजट के समय कहनी चाहिए । उस वक्त उनका जवाब भी दे दिया जाएगा । इस बिल से इनका कोई खास सम्बन्ध नहीं है। सझे क्षमाकरें इस बिल से ये चीजें बिल्कुल असंगत है और इस विषय पर कुछ कहने की भी ग्रावश्यकता नहीं है। इसके लिए जरा होशियार होना है । बैगन्स से कितना रैंबेन्य मिला, टर्न ओवर ग्रन्छा रहा है या नहीं साज में इन बातों को नहीं बता सकता है। जब बजट पेंग करूंगा तब सारी वातें सामने ग्राजाएंगी । इस तरह से बहुत संकृषित दायरे में यह विल सदन के सामने धाया है।

मान्यवर, एक बात जो शाही जी ने कही है वह मझे पसन्द ग्राई ग्रीर इसकी कोशिश भी होनी चाहिए। माल जो भी भेजता है वह एक हफ्ते के अन्दर पहुंच जाए जिस जगह भेजना है उस जगह । जिस जगह माल भेजना है उस जगह उसका कोई रजिस्टर होना चाहिए जिसमें यह नोट हो माल किस बक्त पहुंचा है और इतने दिन लगे हैं। मैं समझता हं यह सङ्जाव अच्छा है इस पर हम विचार करेंगे।

मेरी प्रार्थना यह है कि यह जो बिल है बहुत बावस्यक बिल है। इससे बहुत लाभ हुआ है। हमने देखा है आमदनी भी हुई है। टर्न फ्रांबर ग्रन्छा हुन्ना है । इससे जितना फायदा पहुंचा है उसको देखते हुए माननीय सदन को इसे स्वीकार करना चाहिए।

SHRI SAN AT KUMAR RAH A If the delivery of the postal letter to the consignee concerned is not made in time, what will be the fate of that businessman '?

उप सभाष्यक्ष (श्री वी० बी० राज्): सही समय पर पहुंचे यह आपका कहना है ?

श्री कमलापति विपाठी: जो भेजने वाला होता है जो माल भेजता है पाने बाला जगह पर उसका नाम होता है और कीन पाने बाला है उसका नाम भी होता है। हम चाहते है कि एक हफ्ते के अन्दर नोटिस पहुंच जानी चाहिए । हमें उम्मीद है कि एक हफ्ते के अन्दर नोटिस पहुंच जाएगी। अगर व्यापारी जिसका माल होता है उसे नहीं उतारता है, माल को हटाना नहीं है तो एक हफ्ते के अन्दर उसकी नीलामी कर दी जाएगी ।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That the Bill further to amend the Indian Railways Act. 1890, be taken into consideration."

The motion was adopted. THE VICE CHAIRMAN (SHRI V. B. RAJU) : We shall now take up clause-' by-clause consideration of the Bill.

Clauses 2 and 3 were add&d to the Bill. Clause 1. the Enacting Formula and the Title were added to the Bill.

SHRI KAMLAPAT1 TRIPATHI : Sir. 1 beg to move:

'That the Bill be passed." The question was put and the motion ' was adopted.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPEIUDITURE OF THE CENTRAL GOVERNMENT ON RAIL-WAYS FOR THE YEAR 1975-76

THE MINISTER OF RAILWAYS (SHRI "KAMLAPATI TRIPATHI) . Sir.

I 1 beg to lay on the Table a Statement (in English and Hindi) showing the Supplementary Demands (January, 1976) for grants for Expenditure of the Central Government on Railways for the year 1975-76.

THE VICE-CHAIRMAN (SHRI V. B. RAJU; The House stands adjourned till 2 P.M.

> The House then adjourned for lunch at one minute past of ihe clock.